



LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

**THE GOA SCHOOL EDUCATION  
(AMENDMENT) BILL, 2008**

( Bill No. 34 of 2008 )

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(As passed by the Legislative Assembly of the State of Goa)

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**GOA LEGISLATURE SECRETARIAT  
ASSEMBLY HALL, PORVORIM, GOA  
AUGUST, 2008.**

**THE GOA SCHOOL EDUCATION  
(AMENDMENT) BILL, 2008**

(BILL No. 34 of 2008)

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BILL

*further to amend the Goa, Daman and Diu School Education Act, 1984 (Act 15 of 1985). Be it enacted by the Legislative Assembly of Goa in the Fifty-ninth Year of the Republic of India as follows:-*

1. *Short title and commencement.* — (1) This Act may be called the Goa School Education (Amendment) Act, 2008.

(2) It shall come into force at once.

2. *Amendment of section 11.* — In section 11 of the Goa, Daman and Diu School Education Act, 1984 (Act 15 of 1985) (hereinafter referred to as the "principal Act"), in sub-section (1A), for the expression "a teacher of a recognized private school, whether aided or not, shall retire at the age of 60 years and an employee, other than a teacher, of such school shall retire at the age of 58 years", the expression "every employee of a recognized private school, whether aided or not, shall retire at the age of 60 years" shall be substituted.

3. *Amendment of section 24.* — In section 24 of the principal Act, in sub-section (2), in clause (c), for the word "three", the word "four" shall be substituted.

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